#### GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO. 3334 TO BE ANSWERED ON 06.12.2016

**OLD AGE HOMES** 

3334. SHRI RAJESH KUMAR DIWAKER: SHRI SUKHBIR SINGH JAUNAPURIA: SHRI NISHIKANT DUBEY: SHRI RAM CHARITRA NISHAD: SHRI KONDA VISHWESHWAR REDDY:

#### Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of old age homes functioning in the country at present alo+-ng with the number of senior citizens lodged therein, State-wise;
- (b) the norms for running and maintenance of old age homes in the country;
- (c) the mechanism adopted by the Government to assess/monitor the working condition of such homes along with the details of irregularities noticed, if any, and the remedial steps taken thereon, State-wise;
- (d) whether the Government has received proposals from various States for running and maintenance of old age homes, respite care homes, multi-service centres, mobile medical units etc. during the last three years and the current year; and
- (e) if so, the details and present status of such proposals, State-wise?

# ANSWER MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

- (a): The number of old age homes assisted under the Scheme of Integrated Programme for Older Persons(IPOP) and beneficiaries covered under the Scheme, are as per Annexure-I.
- (b): The norms followed for running and maintenance of Old Age Homes under the Scheme of IPOP are as per Annexure-II.
- (c): The proposals of NGOs for release of grant-in-aid under the scheme are considered on the basis of recommendations of the State/UT Governments' satisfactory reports of inspection carried out annually and completeness of the proposal in all respects as per the norms and guidelines of the scheme. Subsequent grants are released to the implementing agencies only on receipt of audited statement of accounts and utilisation certificates of the grants received in the previous year. Further, to bring about transparency in the system, while sanctioning the grants to NGOs, the Ministry has started processing of proposals online from 2014-15. Apart from this, the performance of the NGOs are also monitored from time to time through surprise inspections conducted by officers deputed by this Ministry and by the representatives of Regional Resource Training Centres (RRTCs). On the basis of the inspection reports, necessary corrective action is taken. In respect of deficiencies reported, show cause notices are issued to the NGOs concerned and follow up action is taken on the basis of the replies received. In serious cases of misuse of funds or malfunctioning or non-functioning etc. of the projects, the concerned NGOs are blacklisted after following the extant procedure.
- (d) & (e): Yes Madam, release of funds under the scheme is an ongoing process. Proposals recommended by the respective State/UT Governments' Grants-in-aid Committee are processed for releasing grants as per the norms and guidelines of the relevant Schemes, subject to the completeness of proposals in all respects and availability of funds etc. The statement showing the proposals received under the scheme of IPOP during the last three years and current year is as per Annexure-III.

\*\*\*\*\*

### Annexure referred to in reply to Part (a) of Lok Sabha Unstarred Question NO. 3334 for 06.12.2016 regarding "old age homes". Statement showing the number of Old Age Homes assisted, funds released and beneficiaries covered during the last three years under the Scheme of Integrated Programme for Older Persons

													(Rs. in Lakh)
S.	Name of State					2014-15		2015-16			2016-17		
No.		No. of	Funds	No. of	No. of	Funds	No. of	No. of	Funds	No. of	No. of	Funds	No. of
		Old Age	released for	Beneficiari	Old Age	released for	Beneficiaries	Old	released for	Beneficiari	Old Age	released for	Beneficiaries
		Homes	assisting of	es covered	Homes	assisting of	covered	Age	assisting of	es covered	Homes	assisting of	Covered
		assisted	OAH		assisted	OAH		Homes	OAH		assisted	OAH	
								assisted					
1	Andhra Pradesh	56	251.36	1400	47	279.66	1175	56	278.22	1400	47	232.64	1175
2	Bihar	1	4.86	25	1	2.43	25	1	1.22	25	2	10.6	50
3	Chhattisgarh	1	4.88	25	0	0.00	0	1	13.85	25	0	0	0
4	Goa	0	0.00	0	0	0.00	0	0	0.00	0	0	0	0
5	Gujarat	0	0.00	0	0	0.00	0	0	0.00	0	0	0	0
6	Haryana	8	30.29	200	1	3.76	25	4	19.81	100	4	14.31	100
7	Himachal Pradesh	0	0.00	0	1	4.88	25	0	0.00	0	1	3.98	25
8	Jammu and Kashmir	0	0.00	0	0	0.00	0	0	0.00	0	0	0	0
9	Jharkhand	0	0.00	0	0	0.00	0	0	0.00	0	0	0	0
10	Karnataka	15	60.81	375	17	88.12	425	33	332.21	825	21	100.13	525
11	Kerala	3	10.14	75	0	0.00	0	4	16.62	100	3	7.4	75
12	Madhya Pradesh	1	2.44	25	3	18.22	75	4	28.66	100	3	9.96	75
13	Maharashtra	17	64.38	425	4	21.88	100	16	133.00	400	15	41.56	375
14	Odhisa	38	164.11	950	23	89.70	575	33	280.09	825	20	107.72	500
15	Punjab	2	4.27	50	1	2.21	25	2	5.85	50	0	0	0
16	Rajasthan	4	14.25	100	2	10.29	50	3	16.44	75	1	1.24	25
17	Tamil Nadu	7	19.89	175	32	152.83	800	47	330.49	1175	37	175.45	925
18	Telangana	0	0.00	0	7	32.77	175	9	41.24	225	10	48.41	250
19	Uttar Pradesh	6	31.54	150	5	18.83	125	9	31.93	225	10	49.28	250
20	Uttarakhand	4	19.51	100	3	7.32	75	3	7.31	75	4	17.8	100
21	West Bengal	25	98.57	625	15	73.43	375	13	79.94	325	20	96.61	500
UTs				0									
22		0	0.00	0	0	0.00	0	0	0	0	0	0	0
23		0	0.00	0	0	0.00	0	0	0	0	0	0	0
24		0	0.00	0	0	0.00	0	0	0	0	0	0	0
25		0	0.00	0	0	0.00	0	0	0	0	0	0	0
26		0	0.00	0	0	0.00	0	0	0	0	0	0	0
27		2	9.04	50	1	2.33	25	2	9.80	50	1	7.49	25
28	_ =====================================	0	0.00	0	0	0.00	0	0	0.00	0	0	0	0
NE Re	gion States												
29		0	0.00	0	0	0.00	0	1	1.13	25	0	0	0
30		6	37.77	150	12	65.35	300	11	91.54	275	7	29.72	175
31		11	58.95	275	9	51.57	225	17	132.93	425	1	1.22	25
32	Meghalaya	0	0.00	0	0	0.00	0	0	0.00	0	0	0	0
33		0	0.00	0	0	0.00	0	0	0.00	0	0	0	0
34	8	0	0.00	0	1	1.13	25	1	8.10	25	0	0	0
35		0	0.00	0	0	0.00	0	0	0.00	0	0	0	0
36	Tripura	0	0.00	0	2	9.58	50	3	8.67	75	1	1.24	25
<b>Total</b>		207	887.06	5175	187	936.29	4675	273	1869.05	6825	208	956.76	5200

#### Annexure Referred in part (b) of Lok Sabha Unstarred Question No. 3334 for 06.12.2016

#### GUIDELINES OF INTEGRATED PROGRAMME FOR OLDER PERSONS

#### 1. PROCEDURE FOR SUBMISSION OF PROPOSALS AND RELEASE OF GRANT- IN- AID

All proposals received under the scheme will be considered in accordance with general guidelines issued for processing of cases for grant-in aid to the NGOs by the Ministry and the relevant provisions of the General Financial Rules (GFR) - 2005 as amended from time to time. Based on the guidelines currently in prevalence, the following procedure will be followed:

Applications in the prescribed proforma shall be submitted / forwarded by the State Government / Administration of the Union Territory in the following manner:

- (i) All proposals should clearly indicate the target group of beneficiaries to be covered.
- (ii) All fresh proposals for sanction of projects under the Scheme shall be submitted in the prescribed proforma along with relevant documents through the concerned State Governments/UT Administrations.
- (iii) The applications for release of grant-in aid for ongoing projects shall be submitted by the NGOs to the State Government in the prescribed proforma along with relevant documents immediately at the commencement of the financial year, .
- (iv) The State Governments / Union Territory Administrations would have the ground functioning and suitability of the proposing agencies examined through its field functionaries for sanction of the new projects and also for continuation of the grant-in aid for ongoing projects. All such proposals would be considered by the State Grant-in aid Committee and recommendations of the State Government would be sent in one lot to the Ministry of Social Justice and Empowerment indicating the inter se priority. The recommendations for arrears of grants relating to ongoing projects will be considered only if there is also a specific recommendation for release of grant-in aid for the current financial year.
- (v) While forwarding new cases, the State/UT should ensure that proposals from service deficient areas are accorded priority. The Screening Committee of the Ministry for scrutinizing the new cases would take this into consideration along with other prescribed guidelines.
- (vi) The implementing Agency shall, before it receives assistance from Ministry of Social Justice & Empowerment, execute a bond in the prescribed proforma. The transfer of funds would be done only after acceptance of the Bond by the competent authority in the Ministry. However, in respect of on-going projects, the application for release of funds should accompany with the bond executed on the above lines.
- (vii) Inspection: The primary responsibility for inspection of the projects undertaken under this scheme will lie with the State Government /UT Administration concerned. The grant-in aid would be released only on the basis of the Inspection Report. The Ministry from time to time may issue guidelines regarding the nature, type and periodicity of the Inspection. Whenever necessary, the Ministry may get field inspection conducted by its own agencies also.
- (viii) **Termination of Grants:** If the Ministry is not satisfied with the progress of the Project or it finds that these rules are being seriously violated, it reserves the right to terminate the grant-in-aid and recover the amount of grant-in aid already sanctioned with penal interest.
- (ix) **Change of Location:** Change of location of the projects shall be made only with the prior approval of the Ministry.
- (x) **Online Processing:** The Ministry has introduced a computerized system for on-line submission and processing of application of NGOs. The uploading of the applications in electronic mode will be done, for the time being, by the District Informatics Centers of the NIC. The District Informatics Centers have been

suitably advised about the new processing mode by the NIC Hqrs. The process flow in the electronic mode would require the applications to be processed online at the District level and the State level where verifications and approvals would be authenticated by digital signatures by the designated officer for each Scheme at the District level and the State level. All paper documents (originals) submitted by the NGOs would be held by the District Social Welfare Officer, in physical form. All the applicant NGOs under various schemes may be got registered online in the first instance. The NIC units at district & State level will be available to render all possible assistance to the concerned officials as well as the NGOs. A user Manual for NGO Proposal Online Application and Processing Tracking System for Schemes of Ministry of Social Justice & Empowerment is available on the web-portal ngograntsje.gov.in of the Ministry. The application form as available on the website is annexed for reference (Annexure-II). Before applying for Grant-in-Aid, the NGO should register itself on the NGO-PS portal of the NITI AAYOG and the Registration number should be indicated in the relevant column of the Application form.

#### 2. CONDITIONS FOR ASSISTANCE

- (i) The Grantee organization / institution / establishment shall be open to inspection by an officer of the Central Government and the State Government., or any agency / persons authorized by them including third party inspections.
- (ii) If an organization has already received or is expected to receive a grant from some other Government sources for the purpose for which the application is being made under this Scheme; assessment for central grant will normally be made after taking into account grant from such other sources.
- (iii) The Grantee organization shall maintain separate accounts of the Grants received under the Scheme. They shall always be open to check by an officer deputed by the Government of India. This shall be open to a system of internal audit or concurrent audit. They shall also be open to test check by the Comptroller and Auditor General of India.
- (iv) The Grantee organization shall maintain a record of all assets acquired wholly or substantially out of Government grant in the Stock Register and present these to the Auditor when required to do so. In this regard the provisions of the General Financial Rules, 2005 (Govt. of India) would be applicable.

### 3. ADDITIONAL DOCUMENTS TO BE PROVIDED BY NON-GOVERNMENTAL VOLUNTARY ORGANIZATIONS

- (i) Proof regarding the expertise / experience the organization in related programmes / services.
- (ii) The constitution of the Association, Memorandum of Association and details of aims and objectives.
- (iii) Constitution of the Board of Management, present membership, date of constitution of present Board of Management.
- (iv) Latest Annual report.
- (v) Information relating to the grants received or likely to be received from other Departments of Central Government/ State Government/ any other source for the same project.
- (vi) A statement containing the balance sheet and the consolidated full receipt and payment account of the organization / institution for the last two years and a copy of the balance sheet for the previous year. These should be certified by a Chartered Accountant or a Government authority; and
- (vii) A bond in a format prescribed by the Government, on a non-judicial stamp paper, for the amount of grant-in aid being sought, duly executed by the controlling authority of the institution / organization.
- (viii) Organization will furnish the list of beneficiaries and the staff members with their AADHAR Numbers (wherever possible).

(ix) In case of assistance to Day Care Centers for Senior Citizens afflicted with Alzheimer's and Dementia it would be necessary for the Organization to obtain certificates from Government Hospitals certifying that the beneficiaries are suffering from Alzheimer's disease or Dementia as the case may be.

#### 4. ADDITIONAL TERMS AND CONDITIONS IN RESPECT OF NONGOVERNMENTAL ORGANIZATIONS

- (a) It shall be the duty of the head of the Organization to carry out any instructions, which may be issued in this regard by the Central Government or the State Government as the case may be.
- (b) The grantee institution will maintain separate accounts in respect of the grant obtained from the Ministry.

#### 5. MISCELLANEOUS

- (i) The Implementing Agency shall provide a package of facilities to the inmates which shall be clearly specified in the proposal and which shall not be varied to the disadvantage of the inmates without the prior approval of the Central Government.
- (ii) The adherence to the following norms shall be necessary while engaging staff under the scheme:

**Doctor** – He/She must have formal qualification (recognized by the Medical Council of India or any State Government Authority) in medicine including Alternative system of medicine. Preference should be given to doctor having MBBS qualification.

**Social Worker** - Graduate. In the event of the concerned person not having Graduate level academic qualification it shall be necessary for him/her to have minimum three years of working experience in the social sector.

**Health Worker** - the concerned person must have at least three years of work experience in the event of not being professionally qualified.

**Driver** - must possess a valid driving licence for transport vehicle and should have at least three years of work experience.

In other cases also as far as possible persons with appropriate qualifications and/or experience must be engaged so as to maintain acceptable service standards.

- (iii) All the Implementing Agencies shall seek compliance with statutory approvals and clearances as applicable before implementation of the project.
- (iv) The Grantee organizations, except the State Governments / UT Administrations / Panchayati Raj Institutions / local bodies shall maintain separate joint/current account in the name of the President / Secretary of the organization, in respect of the grants received under this programme.
- (v) On Going Projects under Pre-revised Scheme: Under the pre-revised scheme of the Ministry, grants-in aid are being provided to eligible organizations for establishing and maintaining Old Age Homes, Day Care Centres, Mobile Medicare Units for the Senior Citizens. All these projects may be supported subject to the recommendations of the State Governments and fulfillment of the conditions laid down in the revised Scheme and its guidelines.

## 1. Maintenance of Old Age Homes including those under Sansad Adarsh Gram Yojana (SAGY) (Referred to at para 4(i) of the scheme)

Grant-in-aid is given for a project for running an Old Age Home for 25 Senior Citizens where they will be provided food, shelter, care, recreation facilities, etc. free of cost. If the old age home is of larger size (say for 50 or 75 or 150 beneficiaries), the grant-in-aid for maintenance of such Old Age Home will be sanctioned on proportionate basis. The implementing Agencies are free to provide additional items/other amenities in these old age homes from their own resources. The organizations shall be allowed to incur the expenditure under the following Heads.

(Amt. in Rs.)

SL.	ITEMS	RATES					
NO.							
I.	Recurring Expenditure:	*X category - 10,57,000/- p.a					
	(- A)	*Y category- 10,09,000/- p.a					
	(a to e)	*Z category - 9,97,000/- p.a					
(a)	Staff Honorarium						
	(i) Superintendent / Warden / Manager	78,000/- p.a					
	(ii) Social Worker / Counselor	66,600/- p.a					
	(iii) Midwife / Nurse	66600/- p.a					
	(iv)Cook	44,400/- p.a					
	(v)Helper / Sweeper	22,200- p.a					
	(vi)Chowkidaar	22,200/- p.a					
	Total of (i) to (vi)	3,00,000/- p.a					
(b)	Building Rent	X-1,68,000/- p.a					
` /	(Or Maintenance @ 10% of rent in case	Y-1,20,000/- p.a					
	of owned building).	Z-1,08,000/- p.a					
(c)	Health Care	<b>5,15,000/-</b> p.a					
	(i) Food	3,62,600/- p.a					
	(ii) Doctor	62,400/- p.a					
	(iii) Medicine	45,000/- p.a					
	(iv) Clothing, oil, soap etc.	45,000/- p.a					
(d)	Recreation (includes Books, Magazines, Newspapers, Outings, religious and cultural programmes, Games like carroms, chess, cards etc.	37,000/- p.a					
(e)	Miscellaneous and unforeseen (electricity, water, stationery, postage,	37,000/- p.a					

	maintenance of furniture etc.)	
II.	Non-Recurring Items (at the time of setting up of the project)	
<b>(f)</b>	Items like Furniture, Utensils, television, etc.	1,37,500/-
	Total (I+II)	*X category 11,94,500/- *Y category 11,46,500/- *Z category 11,34,500/-

<sup>\*</sup> X, Y, and Z are the three categories of cities classified for the purpose of drawing House rent allowance in Central Government.

Annexure refered to in reply to Part (d) & (e) of Lok Sabha Unstarred Question Number 3334 for 06/12/2016 regarding "Old Age Homes"

Statement showing the number of proposals received State-wise during the last three years and current year under the Scheme of Integrated Programme for Older Persons (IPOP) as on 30.11.2016

30.11.20 S. No.			2012 14		1	2014-15			2015-16		2017 177-	4.20 11 201	
5. No.	Name of State	New Ongoing Total									2016-17(up to30.11.2016)		
1	Andhra Pradesh	New 17	Ongoing 116	133	New 5	Ongoing 77	Total 82	New 8	Ongoing 89	<b>Total</b> 97	New 0	Ongoing 0	<b>Total</b> 0
2	Bihar	2	2	4	0	2	2	0	25	25	0	0	0
3	Chhattisgarh	0	2	2	0	2	2	0	23	23	0	0	0
4	Goa	0	0	0	0	0	0	0	0	0	0	0	0
5	Gujarat	0	0	0	19	0	19	22	4	26	29	6	35
6	Haryana	4	18	22	9	16	25	5	10	15	0	0	0
7	Himachal Pradesh	0	1	1	4	3	7	3	4	7	4	3	7
8	Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0
9	Jharkhand	1	0	1	0	0	0	0	0	0	0	0	0
10	Karnataka	15	45	60	10	45	55	16	46	62	0	29	29
11	Karnataka	4	2	6	5	4	9	9	4	13	6	4	10
12	Madhya Pradesh	9	5	14	5	5	10	7	6	13	9	0	9
13	Maharashtra	64	26	90	35	37	72	63	33	96	15	11	26
14	Odisha	54	105	159	0	93	93	0	91	91	0	47	47
15	Punjab	4	7	11	6	6	12	11	9	20	7	6	13
16	Rajasthan	7	2	9	11	2	13	1	1	2	0	0	
17	Tamil Nadu	0	35	35	0	50	50	12	54	66	15	64	79
18	Telangana	0	0	0	4	9	13	6	11	17	2	9	11
19	Uttar Pradesh	0	20	26	0	9	9	2	14	16	0	2	2
20	Uttarakhand	0	5	8	0	0	0	0	5	5	0	3	3
21	West Bengal	0	52	58	8	32	40	16	39	55	0	3	3
UTs					J.	1		1				L L	
22	A & N Islands	0	0	0	0	0	0	0	0	0	0	0	0
23	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0
24	Dadra & Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0
25	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0
26	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
27	Delhi	1	5	6	1	4	5	2	4	6	0	0	0
28	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0
NE Region States													
29	Arunachal Pradesh	5	1	6		0	0	0	0	0	0	0	0
30	Assam	41	25	66	16	27	43	76	25	101	0	0	0
31	Manipur	45	36	81	29	35	64	20	37	57	0	0	0
32	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0
33	Mizoram	5	1	6	1	2	3	3	2	5	0	0	0
34	Nagaland	6	0	6	2	0	2	0	3	3	1	1	2
35	Sikkim	1	1	2	0	0	0	0	0	0	0	0	0
36	Tripura	2	4	6	2	3	5	1	2	3	0	0	0
Total		302	516	818	172	463	635	283	497	780	88	188	276